

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 968/2002

This the 26th day of April, 2002

Hon'ble Mr. V.K. Majotra, Member (A)

Mrs. Nirmala B. W/O K.Ponnappan,
R/O SG Pocket, Flat No.67/D,
Dilshad Garden,
Delhi-110095.

... Applicant

(By Advocate:Shri Mohit Madan, proxy for Shri Ashwini
Bhardwaj)

-versus-

1. Govt. of NCT of Delhi through
Secretary (Health),
Secretariat, Player Complex,
Near Indira Gandhi Stadium,
New Delhi.
2. Director,
Directorate of Health Services,
F-17, Swasthya Bhawan,
Karkardooma, Delhi-110092.
3. Dr. B.Bhera,
Chieff Medical Officer,
East Zone, 12/113 Geeta Colony
Dispensary Building,
Delhi-110031. Respondents

(By Advocate: Ms. Shabana, proxy for Shri Vijay Pandita
with Y.R. Khanna, departmental representative)

ORDER (Oral)

Shri Mohit Madan states that impugned order has
been cancelled by the respondents and as such the OA
has become infructuous.

2. Respondents have filed copy of order dated 17.4.2002 as also copy of application dated 17.4.2002 made by the applicant to CMO establishing that the impugned orders in this OA regarding her transfer have been cancelled with retrospective effect.

(3)

3. The OA is dismissed as having become infructuous.

V. Majotra

(V. K. Majotra)
Member (A)

cc..